

[Shri Y. B. Chavan]
constitution of study team etc. could be examined. I would invite the attention of this honourable House to the report of the study team consisting of very eminent lawyers headed by Mr. Setalwad which has already submitted the report. We are examining those suggestions. There is no proposal to have any additional study team.

SHRI BAL RAJ MADHOK: What steps have you taken to see that Kerala Government observes the Constitution?

SHRI VASUDEVAN NAIR: He is slandering the Kerala Government.

SHRI Y. B. CHAVAN: It is not Kerala Government alone. Everybody in this country has to observe the constitution.

श्री हुकम चन्द कछवाय (उज्जैन): केरल में जो केन्द्रीय कर्मचारी हैं उनके खिलाफ केन्द्रीय सरकार ने जो कार्यवाही की है वह निन्दनीय है, वह काम ठीक नहीं है। साथ ही साथ केरल गवर्नमेंट का कार्य भी निन्दनीय है, उन्होंने भी अच्छा काम नहीं किया। मैं जानना चाहता हूँ कि वहाँ कर्मचारियों के ऊपर जो मुकदमे चले हैं या जो और ऐक्शन लिया गया है, उसको सरकार वापिस लेगी।

दूसरी बात यह है कि कई दिन से समाचार पत्रों में यह खबर आ रही है कि केरल के एक जिला, मल्लपुरम में मुस्लिम लीग द्वारा अलग जिले की मांग की जा रही है, एक छोटा सा पकिस्तान बनाने की मांग की जा रही है तो क्या उसके सम्बन्ध में केन्द्रीय सरकार ने राज्य सरकार को लिखा है और राज्य सरकार ने उस पर क्या कार्यवाही की है?

SHRI Y. B. CHAVAN: I have answered the first part of the question. So far as the second part is concerned, I will require notice.

12.52 HRS.

PAPERS LAID ON THE TABLE

COST ACCOUNTING RECORDS AMENDMENT RULES

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOP-

MENT AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH): On behalf of Shri Fakhruddin Ali Ahmed, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:—

- (1) The Cost Accounting Records (Refrigerators) Amendment Rules, 1968, published in Notification No. G.S.R. 1505 in Gazette of India dated the 24th August, 1968.
- (2) The Cost Accounting Records (Room Air-conditioners) Amendment Rules, 1968, published in Notification No. G. S. R. 1506 in Gazette of India dated the 24th August, 1968.
- (3) The Cost Accounting Records (Automobile Batteries) Amendment Rules, 1968, published in Notification No. G.S.R. 1507 in Gazette of India dated the 24th August, 1968.
- (4) The Cost Audit (Report) Rules, 1968, published in Notification No. G.S.R. 1814 in Gazette of India dated the 12th October, 1968.

[Placed in Library. See No. LT-2197/68].

GOVERNMENT RESOLUTION RE: GOVERNMENT DECISIONS ON RECOMMENDATIONS OF WAGE BOARD FOR HEAVY CHEMICALS AND FERTILISER INDUSTRIES

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): On behalf of Shri Jai Sukh Lal Hathi, I beg to lay on the Table a copy of Government Resolution No. WB-12(10)/68 dated the 16th November, 1968 regarding Government's decisions on the recommendations made by the Wage Board for Heavy Chemicals and Fertilizer Industries. [Placed in Library. See No. LT-2198/68].